

SHRI HARI VISHNU KAMATH (Hoshangabad): He may conclude on Monday.

PROF. MADHU DANDAVATE
After this there is the discussion on the Demands, when you get an additional opportunity

I will conclude by paying my compliments to the railway workers and among them I include the officers, technicians, engineers, and men of the managerial cadre We have taken certain steps which will take away certain privileges of the officers Some of them may feel hurt Our attitude is not to hurt anyone, our attitude is only to create a situation in which no privilege becomes an eye-sore in the eyes of the lower cadres of the railway employees or the general public That is all what we have done We will continue to take into account their legitimate demands For instance, we have already created a separate Directorate for gazetted officers We have already appointed a Director We are already reviewing the entire question All the legitimate demands, whether they belong to Class IV, III, II or I, will be gone into with the co-operation of all who are interested in the welfare of the railways

15 35 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTEENTH REPORT

SHRI YADAVENDRA DUTT (Jaunpur) I beg to move

"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th March, 1978"

MR. CHAIRMAN: The question is:

"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th March, 1978."

The motion was adopted.

15.35 hrs

CONSTITUTION (AMENDMENT) BILL

(Amendment of Eighth Schedule)

SHRI C K CHANDRAPPAN (Cannanore) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI C K CHANDRAPPAN I introduce the Bill

15 36 hrs

FACTORIES (AMENDMENT) BILL

(Amendment of section 2)

SHRI K RAMAMURTHY (Dharmapuri) I beg to move for leave to introduce a Bill further to amend the Factories Act 1948

MR CHAIRMAN The question is

That leave be granted to introduce a Bill further to amend the Factories Act, 1948"

The motion was adopted

SHRI K RAMAMURTHY I introduce the Bill